

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Review Application No. 725 if 1992

IN

Transfer Application No. 1635 of 1986

## Versus

Union of India & Others . . . . . v. . . . . Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. A.B. Gorthi, Member (A)

( By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

This review application is directed against our judgement and order dated 29.5.1992. The case was heard and disposed of after hearing the counsel for the parties and taking into consideration all the relevant matter on record. The scope of review application is limited and does not mean either re-consideration of the same argument orally or in writing even though differently worded. The relevant facts have been taken into account and thereafter conclusion has been arrived at. In our opinion, there is no error much less an error apparent on the face of the record and accordingly the review application is rejected.

A. M.

Lucknow Dated 24th Nov 1992

\* (RKA)

V. C.